

**GOVERNMENT OF INDIA
MINISTRY OF COAL
RAJYA SABHA
UNSTARRED QUESTION NO. 2431
TO BE ANSWERED ON 11.08.2025**

Coal Mining in the State of Odisha

2431 Dr. Sasmit Patra:

Will the Minister of **Coal** be pleased to state:

- (a) the current coal production in the State of Odisha and future targets for the region;
- (b) the rehabilitation measures in place for displaced families in Talcher and Ib Valley;
- (c) activities the Ministry is undertaking to address pollution and land degradation in mining zones'; and
- (d) manner in which the State of Odisha being prioritized in the commercial coal block auction process?

**ANSWER
MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)**

(a): Coal production in the State of Odisha during financial year 2024-25 and current financial year 2025-26 are as under:

[Figures in Million Tonnes]

State	FY 2024-25 (Provisional)	FY 2025-26 (April - June, 2025) (Provisional)
Odisha	269.36	62.40

State-wise coal production targets have not been set. However, the domestic coal production projection plan for the country till 2029-30 is as under:

[Figures in Million Tonnes]

Company/Year	Annual Plan Target	Projection Plan			
	2025-26	2026-27	2027-28	2028-29	2029-30
CIL	875.00	1004.00	1043.00	1082.00	1131.00
SCCL	72.00	79.00	80.00	82.00	82.00
Captive & Others	210.00	227.80	255.14	285.75	320.04
Total	1157.00	1310.80	1378.14	1449.75	1533.04

(b): The following rehabilitation measures have been approved by Mahanadi Coalfields Limited (MCL) for the displaced families in Talcher and Ib Valley:

- i. Compensation as per provisions of Coal Bearing Areas (Acquisition and Development) Act, 1957 [CBA (A&D) Act, 1957] or Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 [RFCTLARR Act, 2013] as applicable to the land oustees losing their dwelling houses and agricultural land for mining and other allied activities.

- ii. Rehabilitation (Employment) & Resettlement benefits as per R&R Policy 1989, 1998 & 2006 of the Government of Odisha as applicable to the eligible displaced/ affected families.
- iii. Additional R&R benefits as per norms to eligible Project Affected Families (PAFs).
- iv. Ex-gratia to landless persons residing in MCL acquired land.
- v. Compensation is paid after vesting of land with MCL while R&R benefits like employment and plot for resettlement or cash compensation against such plot are given before taking physical possession of land.
- vi. Annuity in lieu of employment.
- vii. Rehabilitation (Livelihood) benefits for PAFs (project affected families) who have not been given employment by MCL.
- viii. Infrastructure facilities like electricity, water, roads, drainage and boundary wall at places other than MCL resettlement site where 20 or more displaced families prefer to settle as per their choice.

(c): The following activities have been undertaken by the coal companies to address pollution and land degradation in mining zones:

- i. Adoption of clean coal technologies including extraction of Coal Bed Methane (CBM) and Coal Gasification.
- ii. Minimization of road transportation and enhancement of mechanized coal loading and transportation including First Mile Connectivity projects.
- iii. Adoption of blast-free mining technologies through surface miners, X-centric rippers.
- iv. Mitigation of dust pollution by using fixed sprinklers, mobile water tankers, fog cannons, robotic nozzles water sprayer, mechanical road sweeper etc.
- v. Extensive plantation in and around mining areas for the control of dust, carbon sequestration, restoration of degraded land.
- vi. Rejuvenation and restoration of abandoned mine sumps and natural ponds in and around mining areas under the Amrit Sarovar Schemes.
- vii. Development of eco-parks in mined out areas after proper stabilization.
- viii. Regular ecological assessments/ studies by reputed institutions aimed to prepare baseline conditions and action plan for further augmentation of ecology.
- ix. Greening activities such as grassing, bamboo plantation over temporary dumps for stabilization and restoration of ecosystem.

(d): Preferential treatment to any particular State is not accorded in the allocation of coal blocks. The identification and offering of coal blocks for commercial auction is undertaken through an objective process, guided by multiple technical parameters, including prospects of early operationalization.

Since the launch of the commercial coal mining scheme in 2020, a total of 64 coal blocks located in the State of Odisha have been offered under various rounds of auction out of which 24 coal blocks have been successfully allocated following a transparent bidding process.
